

Central Administrative Tribunal Principal Bench, New Delhi

O.A. No.975/2021

This the 21th day of June, 2021

(Through Video Conferencing)

Hon'ble Mr. A.K. Bishnoi, Member (A) Hon'ble Mr. R.N. Singh, Member (J)

Gyanesh Chandra Pandey
Age 59 years
S/o late Shri Sitaram Pandey
R/o Quarter no.1403, Type-II, Timarpur
New Delhi – 110 054
Designation Upper Division Clerk
Group 'C'. Applicant

(through Advocate: Ms. Butul Khan)

Versus

- The Union of India
 Through its Secretary
 Ministry of Health & Family Welfare
 Nirman Bhawan, New Delhi.
- 2. The Director General of Health Services Directorate General of Health Services Nirman Bhawan, New Delhi.
- 3. The Director
 National Centre for Disease Control
 22, Sham Nath Marg,
 Delhi 110 054.
 ... Respondents

 (through Advocate: Dr. Ch. Shamsuddin Khan)

ORDER (Oral)

Hon'ble Mr. R. N. Singh, Member (J):

Heard the learned counsel for the applicant.

- 2. In the present OA, filed under Section 19 of the A.T.
- Act, 1985, the applicant has sought the following reliefs:-

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- "(i) That the past services of the Applicant from the date of his initial appointment in ICMR Project to date of his absorption i.e. 05.08.1986 to 08.03.2007, may be counted for being covered under the old pension schemes;
- (ii) That the Applicant may be granted all consequential benefits like ACP etc,. after counting of his past services for pensionary benefits;
- (iii) Any other relief which the Hon'ble Court deems fit and proper may also be awarded to the applicant"
- 3. Learned counsel for the applicant submits that for redressal of his grievances, the applicant is stated to have made a representation dated 19.03.2021 (Annexure A-1) and the same is lying pending consideration of the respondents. She further submits that the claim of the applicant is squarely covered by various judgments on the subject.
- 4. Issue notice. Dr. Ch. Shamsuddin Khan, learned counsel, who appears for respondents on advance service, accepts notice.
- 5. Learned counsel for the applicant, at this stage, submits that the applicant shall be satisfied, if the present OA is disposed of at this very stage with direction to the respondents to consider the aforesaid pending representation of the applicant and to dispose of the same by passing a reasoned and speaking order. She submits that

the applicant is likely to retire in the month of August, 2021.

- 6. We are of the considered view that if such request of the applicant is accepted, no prejudice is likely to be caused to the respondents.
- 7. In view of the aforesaid, without going into the merits, the present OA is disposed of with a direction to the respondents to consider the applicant's aforesaid representation dated 19.03.2021 (Annexure A-1) and to dispose of the same by passing a reasoned and speaking order as expeditiously as possible and in any case within eight weeks of receipt of a copy of this order.

OA is disposed of in the aforesaid terms. No costs.

(R.N. Singh) Member (J) (A. K. Bishnoi) Member (A)

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